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**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,**  
**JABALPUR**

Original Application No. 474 of 2006

Jabalpur this the 26<sup>th</sup> day of July, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman  
Hon'ble, Mr. A.K. Gaur, Judicial Member

Kamlesh Vishwakarma, Aged 25 years  
S/o Late Shri Nonelal Vishwakarma  
Occupation : Unemployed  
R/o House No.1575 Kanchanpur  
Near Anand Bhawan  
P.S Adhartal Jabalpur  
Distt. Jabalpur.

Applicant

(By Advocate – Shri Vinod Kumar Singh)

**Versus**

1. Union of India,  
Ministry of Defence  
Through its Principal Secretary,  
Raksha Bhawan,  
New Delhi
  
2. General Manager,  
Vehicle Factory,  
Jabalpur - 482001

Respondents

**ORDER (Oral)**

**By A.K. Gaur, Judicial Member :-**

Heard counsel for the applicant.

2. The father of the applicant died in harness on 18.7.2001. Thereafter the mother of the applicant applied for compassionate appointment in favour of the applicant, which was rejected by the competent authority vide order dated 20.3.2002 (Annexure-A-4). The applicant has approached this Tribunal for redressal of his grievance in the year 2006. The applicant has filed a condonation of delay application, but the reasons explained in this application are not reasonable and satisfactory. We have also seen circular (Annexure-A-5) relied upon by the applicant. We do not find any merit in this case.

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The OA is liable to be dismissed on the ground of delay and laches.  
Accordingly the OA is dismissed at the admission stage itself.

*(Signature)*  
(A.K.Gaur)  
Judicial Member

*(Signature)*  
(Dr.G.C.Srivastava)  
Vice Chairman

skm

पृष्ठांकन सं ओ/व्या.....जबलपुर, दि.....

पलिलिपि कापे मिल:-

- (1) सचिव, उच्च न्यायालय काउंसिल, जबलपुर
- (2) अध्यक्ष श्री/श्रीमती/पु.....के काउंसल
- (3) प्रत्यक्षी श्री/श्रीमती/पु.....के काउंसल
- (4) कोषपाल, कोषाल, जबलपुर न्यायालय

सचला एवं आवश्यक कार्यवाही हेतु

उप रजिस्ट्रार

*Vinod Kumar Singh*  
*Dr 281*

*Issued*  
*M*  
*2-8-06*

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